

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 2714 OF 2021

Between:

Medak Gayathri, D/o. Medak Narshnhha Srinivas Chary, Age. 19 years, Occ.
Student, R/o.23-5-814, 815/2, Naguluchinta, Shalibanda, Hyderabad, Telangana-
500 065

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for Counselling and admission into Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e. A Category as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioners for admission into Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e., A Category duly verifying the Original Certificates of the Petitioner

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for Counselling and admission in to Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy

Courses for the academic year 2020-21 for Competent Authority Quota seats i.e., Category "A", duly verifying the Original Certificates of the Petitioner pending disposal of writ petition

Counsel for the Petitioner: SRI. V RAMESH REDDY(NOT PRESENT)

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.2714 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons mentioned in the accompanying affidavit, it is prayed that this Court may be pleased to issue an appropriate Writ or Direction, more particularly, one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly respondent No.2, in not considering the petitioner for counseling and admission into Under Graduate Ayurveda, Homeopathy, Unani and Naturopathy course for the academic year 2020-21 for competent authority quota seats *i.e.*, 'A' category as illegal, arbitrary, unconstitutional and consequently direct

the respondents to consider and include the name of the petitioner for admission into Under Graduate Ayurveda, Homeopathy, Unani and Naturopathy course for the academic year 2020-21 for competent authority quota seats *i.e.*, 'A' category duly verifying the original certificates of the petitioner and pass such other order or other orders as this Court may deem fit and proper in the circumstances of the case."

3. A Division Bench of this Court, by an interim order dated 05.02.2021, had directed respondent No.2 to consider the petitioner's request for counseling and admission into Under Graduate Ayurveda, Homeopathy, Unani and Naturopathy courses for the academic year 2020-21 for competent authority quota subject to the petitioner producing her original certificates including her caste certificate before respondent No.2 on or before 09.02.2021.

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4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR


SECTION OFFICER

To,

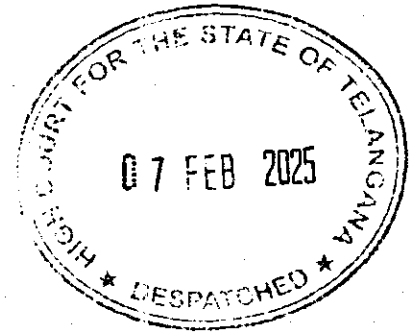
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. V RAMESH REDDY Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

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HIGH COURT

DATED:21/10/2024



ORDER

WP.No.2714 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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11/11/24
9 Copies.